

IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH, RAIPUR – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S.VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.176/RPR/2019

निर्धारण वर्ष / Assessment Year : 2015-16

Vivek Jain, In front of Saraswati Shishu Mandir, Near Jain Dharamshala, Ramsagarpara, Baloda Bazar, Raipur, Chattisgarh – 492 001 PAN : AILPJ9468J	Vs.	ITO, Bharatpara
Appellant		Respondent

Assessee by None (withdrawal application)
Revenue by Shri G.N. Singh

Date of hearing 24-11-2021
Date of pronouncement 24-11-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-1, Raipur on 01.05.2019 in relation to the assessment year 2015-16.

2. Before us, the assessee has filed a letter dated Nil seeking withdrawal of the appeal. The relevant contents of such letter reads as under :

“We would like to inform that we have opted the scheme “The Direct Tax Vivad Se Vishwas Act, 2020” for the said A.Y. 2015-16. We have already filed Form 1 & 2 on 22.12.2020 and received Form 3 having Acknowledgement Number 267276620180221 on 18.02.2021.

Hence we hereby withdraw the second appeal filed for the said assessment year dated 19.08.2019”

3. The Id. DR did not raise any objection to the withdrawal of the appeal. As such, the assessee is permitted to withdraw the appeal.

4. In the result, the appeal is dismissed as 'withdrawn'.

Order pronounced in the Open Court on 24th November, 2021

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

Sd/-
(R.S.SYAL)
VICE PRESIDENT

पुणे Pune; दिनांक Dated : 24th November, 2021
Satish

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order is forwarded to :

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. आयकर आयुक्त(अपील) /
The CIT (Appeals)-1, Raipur
4. The PCIT-1, Raipur
5. DR, ITAT, Raipur;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	24-11-2021	Sr.PS
2.	Draft placed before author	24-11-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		